

(b) Yes.

(c) The policy of the Government is reflected in the recruitment rules which have been published in the Gazette.

**House Rent Allowance to Employees of Employees' Provident Fund Organisation**

7038. SHRI ANBUCHZHIAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that employees of certain statutory Organisations, who are not entitled to allotment of residential quarters from the General Pool of Government accommodation have been allowed house rent allowance at the enhanced rates, ranging between 20 per cent and 25 per cent of their basic pay ;

(b) whether it is also a fact that the Employees' Provident Fund Organisation, in which similar conditions prevail, has not so far enhanced the rate of house rent allowance for its employees ; and

(c) if so, the reasons therefor and the steps proposed to be taken in this regard ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :

(a) Public Sector Undertakings engaged in industrial and commercial activities have their own rules regarding house rent concessions to their employees. These concessions vary from one undertaking to another.

(b) and (c). The Employees' Provident Fund Organisation is intended to administer the scheme of workers' provident funds. Conditions in this Organisation are different from those in the public sector undertakings referred to in (a) above. The Employees' Provident Fund Organisation grants house rent allowance to its employees at the same rates as the Central Government.

राज्यस्तर पर पंचायत केन्द्रों में टेलीफोन

7039. श्री जमुना लाल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने राज्य-

स्थान के बहुत से जिलों में पंचायत केन्द्रों में टेलीफोन लगाये हैं ;

(ख) यदि हाँ, तो जिला टोंक के उन पंचायत केन्द्रों की संख्या किनी है जहाँ टेलीफोन लगा दिये गये हैं ; और

(ग) शेष केन्द्रों में कब तक टेलीफोन लग जायेंगे ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य-मंत्री (श्री इ. कुं. गुजराल) :

(क) जी. हाँ।

(ख) तथा (ग). जिला टोंक में पंचायत केन्द्रों के लिए 6 टेलीफोनों की व्यवस्था की गई है। और कोई मांग शेष नहीं है।

Deep-sea Fishing Station, Bombay

7040. SHRI GEORGE FERNANDES: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the floating staff of the Deep Sea and Off Shore Fishing Organisations under the administrative control of the Superintending Engineer, Deep Sea Fishing Station, Bombay have submitted any memorandum to Government regarding their working conditions, etc.;

(b) if so, the grievances contained therein; and the action taken thereon;

(c) whether any member of the staff has been suspended or dismissed for making the representation; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. In November, 1967, a memorandum was received from the Indian National Offshore Fishing Seamen's Association Cochin, Kerala.

(b) The grievances were to the effect that floating staff were being made to work unlimited hours extending over several days without any rest or compensation being given. It was represented that hours of work should be fixed and that, pending the fixation of working hours, compensation